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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

CP NO.309/2005  
OA NO.479/2004

New Delhi this the 17th October, 2005

**HON'BLE SHRI V.K. MAJOTRA, VICE-CHAIRMAN(A)  
HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)**

1. Jai Kishan S/o Sh. Likhi Ram  
H.No.11, Gali No.19-A,  
Molar Band Extension  
Badarpur, New Delhi-110044.
2. Sh. S.M. Gupta S/o Sh. Laxmi Narain Gupta  
B-179, Additional Township BTPS  
Badarpur, New Delhi-110044.
3. G.P. Sinha S/o Late Sh. Nanhu Mahato  
No.12-A/III, B.T.P.S. Staff Colony  
Badarpur, New Delhi-110044.
4. Kishan Lal Kukreja S/o Lt. Sh Sunder Lal  
H.No. 3-C/250, N.I.T.  
Faridabad, Haryana.

(By Advocate: Shri S.M.Ratanpaul)

...Applicants.

Versus

Shri R.K.Jain,  
The Chairman  
Central Electricity Authority  
Sewa Bhawan, R.K.Puram,  
New Delhi.

...Respondent

(By Advocate: Shri K.R.Sachdeva)

**ORDER(ORAL)**

**By Shri V.K.Majotra, VC(A):-**

Heard.

2. Learned counsel of the respondent stated that the respondent has taken a decision to pay interest to the applicants @ 12% on arrears of pension and gratuity as paid in the case of K.C.Rastogi and Others.
3. Having regard to this decision of the respondent in compliance of the Tribunal's directions, the C.P. is disposed of with the expectation that the respondent shall pay interest, as stated above, to the applicants within a period of one month from the date of communication of this order. Notice is discharged.

(Meera Chhibber)  
Member (J)

/kdr/

*V.K.Majotra*  
(V.K.Majotra)  
Vice-Chairman(A)

17.10.05